BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 201 OF 2024

IN

(I.A. No.668/2025)

IN THE MATTER OF:

AMIT KUMAR **APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORS. **RESPONDENTS**

INDEX

S.NO	PARTICULARS	PAGE NO
1.	Reply On Behalf Of District Magistrate Saharanpur along With Affidavit I.A. No.668/2025	1-9
2.	**Annexure P-1:-** A true copy of the Reference Letter No. 710/OA-201/2024/SRE dated 18.11.2025	10-11
3.	**Annexure P-2:-** A true copy of the inspection report dated 06.01.2026 along with site photographs	12-14

4.	**Annexure P-3:-** True copy of Letter No. 1638/R.N. (Ka.) dated 21.01.2026 to the District Magistrate, Saharanpur	**15-17**
5.	**Annexure P-4:-** A true copy of the relevant revenue records	**18**
6.	**Annexure P-5:-** A true copy of the field inspection report dated 21.07.2025	**19-23**

Through

Date: 23.01.2026

Priyanka

Place: New Delhi

PRIYANKA SWAMI
ADVOCATE
STANDING COUNSEL FOR STATE OF UP
F-13, JANGPURA, NEW DELHI 110014
E-mail:advpriyankaswami@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 201 OF 2024

IN

(I.A. No.668/2025)

IN THE MATTER OF:

AMIT KUMAR		**APPLICANT**
	VERSUS	
STATE OF UTTAR PRADESH & ORS.		**RESPONDENTS**

REPLY ON BEHALF OF THE RESPONDENT DISTRICT MAGISTRATE, SAHARANPUR, U.P. WITH AFFIDAVIT IN I.A. No.668/2025

1. That the present Reply/Status Report is being filed on behalf of the Respondent District Magistrate, Saharanpur, Uttar Pradesh, in compliance with the directions passed by this Hon'ble Tribunal vide order dated 03.11.2025 in I.A. No. 668 of 2025 in the captioned Original Application, whereby the Respondent Authorities were directed to submit a factual and verified report after conducting due inspection at the site.
2. That pursuant to the aforesaid directions, the Office of the District Magistrate, Saharanpur, vide Reference Letter No. 710/OA-

201/2024/SRE dated 18.11.2025, called for a detailed factual report from the concerned Revenue Authorities regarding the allegations raised by the Applicant in the present Application. **That true copy of the Reference Letter No. 710/OA-201/2024/SRE dated 18.11.2025 is annexed herewith and marked as Annexure P-1.**

3. That in compliance thereof, the concerned Revenue Authorities conducted physical verification of the site, examined the relevant revenue records, khasra entries and drainage alignment, and submitted reports based on contemporaneous inspections.

4. That the Applicant, in his IGRS Complaint No. 40013255202179 dated 15.07.2025, alleged that during the excavation of the Sindhli River an incorrect and artificial 90-degree turn had been created, thereby allegedly altering the natural course of the river.

5. That in order to verify the said allegation, a site inspection was conducted on 06.01.2026 by a duly constituted Revenue Team led by the Naib Tehsildar, Nakur, who physically inspected the site and verified the revenue maps and records. **That true copy of the inspection report dated 06.01.2026 along with site photographs is annexed herewith and marked as Annexure P-2 (Colly).**

6. That during the said inspection dated 06.01.2026, it was categorically found and recorded that no artificial diversion, deviation or 90-degree turn has been created in the course of excavation of the Sindhli River and that the excavation work has been carried out strictly in accordance with the natural flow and alignment of the river as reflected in the revenue records.

7. That in compliance of the order dated 03.11.2025 passed by this Hon'ble Tribunal the Office of the Sub-Divisional Magistrate, Nakur, District Saharanpur addressed a detailed communication bearing Letter No. 1638/R.N. (Ka.) dated 21.01.2026 to the District Magistrate, Saharanpur. In the said letter, reference was made to earlier Letter No. 710/OA-201/2024/SRE dated 18.11.2025, whereby a point-wise factual report was sought in pursuance of the directions of this Hon'ble Tribunal. It was stated therein that, pursuant to the said directions, a field investigation was conducted by the Regional Lekhpal/Revenue Inspector under the supervision of the Naib Tehsildar, Nakur, and a point-wise report was submitted. The report records, inter alia, that upon site inspection conducted on 06.01.2026, no artificial alteration or 90-degree diversion of the Sindhali River was found; that the natural flow of the river exists to the south of Khasra Nos. 484, 485, 487, 488, 489, 490, 491, 492,

493, 494, 495, 497 and 498 of village Khalidpur, which are recorded as transferable landholders in the revenue records; and that the excavation work is being carried out strictly in accordance with the natural flow of the river and in compliance with the orders of this Hon'ble Tribunal. It was further specifically reported that, as per the attached site map, the excavation of the Sindhali River is being carried out from the aforesaid Khasra numbers and is being connected to Khasra No. 500, which is recorded in the revenue records in the name of Khala; that the excavation work on Khasra No. 500 has already been completed and is depicted in pink colour in the site map; that the naturally flowing portion of the river is shown in green; and that the connecting portion between the excavated stretch and the natural flow is shown in blue. The report further notes that certain Khasra numbers recorded in the name of Khala have been excavated strictly as per revenue records, that excavation elsewhere has been undertaken with the consent of the concerned farmers, and that the applicant's land bearing Khasra No. 419 is not affected in any manner whatsoever by the said excavation. The said investigation report, along with the visual/site map, was duly forwarded by the Tehsildar, Nakur and the Deputy District Magistrate, Nakur, for kind perusal and further necessary

action.. **True copy of Letter No. 1638/R.N. (Ka.) dated 21.01.2026 to the District Magistrate, Saharanpur is annexed herewith and marked as Annexure P/3**

8. It is pertinent to mention that Khasra No. 419, as mentioned in the Application, is recorded in the revenue records as a transferable tenure holding in the name of the Applicant, Aman Kumar son of Kabul Singh, resident of Village Khalidpur.

9. That the Applicant has lodged objection with respect to excavation work allegedly affecting Khasra No. 485, whereas Khasra No. 419 recorded in his name is not affected in any manner whatsoever by the excavation work of the Sindhli River.

10. That it is pertinent to submit that prior to Khasra No. 484, excavation work of the Sindhli River had already been carried out in Village Khalidpur strictly in accordance with revenue records and the natural flow of the river.

11. That as per the current revenue records of Village Khalidpur, Khasra No. 86 measuring 0.6350 hectares, Khasra No. 349 measuring 0.082 hectares, Khasra No. 425 measuring 0.164 hectares, Khasra No. 431 measuring 0.123 hectares and Khasra No. 500 measuring 0.1130 hectares are recorded in the name of Khala, and excavation work has been carried out on the said khasra numbers after due

demarcation. **True copy of the relevant revenue records is annexed herewith and marked as Annexure P-4.**

12. That apart from the aforesaid khasra numbers recorded as Khala, excavation work of the Sindhli River has been carried out strictly as per the natural flow of the river and with the consent of the farmers of Village Khalidpur, and no excavation has been undertaken without consent or contrary to the revenue records.

13. That it is further submitted that even prior to the filing of the present Application, a field inspection was conducted on 21.07.2025 by the Revenue Authorities under the supervision of the Naib Tehsildar, Nakur, pursuant to complaints as well as a news report published in the local newspaper dated 18.07.2025 alleging an illegal change in the direction of the Sindhali River. It is submitted that the said inspection involved a detailed physical verification of the site and scrutiny of the relevant revenue records pertaining to the concerned Fasli years, with a view to ascertain the factual position on the ground regarding the alignment and flow of the Sindhali River. **That true copy of the field inspection report dated 21.07.2025 is annexed herewith and marked as Annexure P-5.**

14. That the inspection report dated 21.07.2025 clearly records that no illegal diversion or alteration of the natural course of the Sindhli

River had taken place, that excavation work was undertaken only after due demarcation, and that the work was carried out in accordance with the existing natural drain and revenue entries.

15. That in compliance with the orders and directions of this Hon'ble Tribunal, the excavation and revival work of the Sindhli River is being carried out strictly in accordance with its natural flow, and no new or artificial course has been created.

16. That in view of the above facts, supported by contemporaneous inspections, revenue records and site maps, the allegations raised by the Applicant regarding artificial diversion or illegal excavation are baseless, misleading and contrary to the record, and no land belonging to the Applicant has been affected in any manner.

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 201 OF 2024

IN

(I.A. No.668/2025)

IN THE MATTER OF:

AMIT KUMAR		**APPLICANT**
	VERSUS	
STATE OF UTTAR PRADESH & ORS.		**RESPONDENTS**

AFFIDAVIT

I, Manish Bansal, aged about 35 years S/o Ramavtar Bansal is presently posted as District Magistrate , Saharanpur, Uttar Pradesh, having an Office at Saharanpur, Uttar Pardesh-

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.

2. That the accompanying reply has been drafted by our counsel upon my instructions.

3. That the contents of the accompanying reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

NOTARY
JAMSHED ALI
Advocate & Notary
Distt. Saharanpur (U.P.)
Reg. No.-13448/17
GOVT. OF INDIA

DEPONENT

VERIFICATION

Verified on solemn affirmation at Saharanpur, Uttar Pradesh on this 23....day of January , 2026, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

(2)

ATTESTED
23/1/26
JAMSHED ALI
Advocate & Notary
Civil Court Saharanpur
Reg No.-13448/17

DEPONENT

कार्यालय जिलाधिकारी, सहारनपुर

सन्दर्भः 7110/O.A. 201/2024/[illegible]

दिनांकः 18/11/2025

मा० एन०जी०टी० प्रकरण
समयबद्ध/अतिमहत्वपूर्ण

सेवा में,

उप जिलाधिकारी,
नकुड, सहारनपुर।

विषयः– **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित I.A. NO 668 OF 2025 in OA No. – 201/2024 Amit Kumar euke State of Uttar Pradesh & Ors. में पारित आदेश दिनांक– 03.11.2025 के अनुपालन के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या--201/2024 अमित कुमार बनाम स्टेट ऑफ उत्तर प्रदेश व अन्य में पारित आदेश दिनांक-- 03.11.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके मुख्य अंश निम्नवत् है:–

"... 3. The application in IA No. 668/2025 is directed to supply a copy of the IA to all the concerned respondents. Respondents will be at liberty to file reply to the IA within four weeks. ...."

लिपिक P.A.

उक्त पारित आदेशों के अनुपालन में आवेदक श्री अमन कुमार निवासी-- ग्राम–खालिदपुर, तहसील–नकुड, जिला–सहारनपुर द्वारा प्रेषित नोटिस में निम्न तथ्यों को वर्णित किया गया है :–

"... 3. That the Proposed Impleader had earlier submitted a detailed complaint (IGRS Complaint No. 4001322502179 dated 15.07.2025) before the SDM, Nakur, highlighting irregularities in the excavation process, particularly the artificial creation of unnatural 90-degree bends and deviations from the approved plans and the natural course of the river. Copy of the IGRS Complaint filed by the Applicant is attached herein and annexed as Annexure A-1.

4. That pursuant to the said complaint, a site inspection and record verification were conducted on 21.07.2025, under the supervision of the Naib Tehsildar, wherein it was categorically observed that no natural 90- degree bends existed at the site in question. It was further noted that such deviations were artificially created during excavation, contrary to norms.

5. That as per the latest Khasra records for Fasli years 1426-1431, certain plots in Village Khalidpur, namely Khasra Nos. 86 (0.6350 ha), 349 (0.082 ha), 425 (0.164 ha), 431 (0.123 ha), and 500 (0.1130 ha) stand recorded in the name of "Khala" (natural drain). Excavation works were carried out only after demarcation of these plots. No other Khasra numbers are recorded in the name of "Khala" or "Sindhli River".

6. That excavation was also undertaken on Category 1(C) transitional land with the consent of concerned farmers, thereby widening the existing Khala. However, upon reaching Khasra No. 485, objections were raised by farmers of Khasra No. 419, leading to stoppage of work.

Pa. L. H. प्रकरण में नियमानुसार कार्यवाही तदनुसार सुनिश्चित करें।

उप जिलाधिकारी
नकुड, सहारनपुर
19/11/25

RK 5949

तहसीलदार
नकुड़ (सहारनपुर)
20/11/25

आवेदक द्वारा उक्त तथ्यों को वर्णित करते हुये प्रार्थना की गयी है कि :–

In view of the above facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

Scanned with OKEN Scanner

A. Allow the present Application and permit Mr. Aman Kumar to be impleaded as a party (Proposed Impleader) in the above-mentioned Original Application;

B. Pass such other or further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and in the interest of justice and environment.

अतः आवेदक द्वारा प्रेषित उक्त वर्णित तथ्यों के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि प्रश्नगत प्रकरण पर अग्रिम आवश्यक कार्यवाही करते हुये वांछित आख्या अनिवार्य रूप से एक सप्ताह के अन्दर अधोहस्ताक्षरी एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सहारनपुर को प्रेषित किया जाना सुनिश्चित करें, जिससे कि मा0 राष्ट्रीय हरित अधिकरण के समक्ष वांछित आख्या ससमय प्रस्तुत किया जाना सम्भव हो सकें।

संलग्नः— आवेदक द्वारा प्रेषित नोटिस की छायाप्रति।

(मनीष बंसल)
जिलाधिकारी,
सहारनपुर।

प्रतिलिपिः— क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सहारनपुर को सूचनार्थ प्रेषित।

जिलाधिकारी,
सहारनपुर।

Scanned with OKEN Scanner

आज दिनांक 06.01.2026 को ग्राम ख्वाजिदपुर में नायब तहसीलदार महोदय के निर्देशन में उपस्थित होकर राजस्व टीम द्वारा मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित IA NO 668 OF in OA NO 201/2024 Amit Kumar v/s State of Uttar Pradesh & ors में पारित आदेश दिनांक 03.11.25 के अनुपालन के सम्बन्ध में स्थलीय निरीक्षण व राजस्व अभिलेखों का अवलोकन किया गया। मौके पर उपस्थित लोगों के हस्ताक्षर व अंगूठा निशानी निम्न है।

Anuj 06.01.2026.

06/1/26

ब्रजमोहन शर्मा

प्रवीण कुमार [अमन का चाचा]

मेतपाल

राजवीर

प्रदीप शर्मा

रामभजन

राजकुमार

Amit Sharma

06/01/26 N.T.

06/01/26 RI

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

कार्यालय उप जिलाधिकारी, नकुड़ जनपद सहारनपुर,

पत्रांक : 1638 /रा0नि0 (का0) दिनांक : 21-जनवरी, 2026

विषय :: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित **I.A. Mo. 668 of 2025 in OA No. 201/2024 Amit Kumar chuke state of Uttar Pradesh & Ors.** में पारित आदेश दिनांक 03-11-2025 के अनुपालन के के संबंध में

जिलाधिकारी
सहारनपुर,
महोदय,

कृपया पत्र संख्या-710/OA-201/2024/SRE दिनांक 18-11-2025 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित I.A. Mo. 668 of 2025 in OA No. 201/2024 Amit Kumar chuke state of Uttar Pradesh & Ors, में पारित आदेश दिनांक 03-11-2025 के अनुपालन में बिन्दुवार आख्या चाही गई है।

उक्त के अनुपालन में क्षेत्रीय लेखपाल/राजस्व निरीक्षक एवं नायब तहसीलदार से स्थलीय जांच कराई गई जिनकी स्थलीय जांच अनुसार बिन्दुवार आख्या निम्नवत् हैं ::-

बिन्दु संख्या-01 एवं 02

प्रार्थी द्वारा आईजीआरएस शिकायत संख्या-40013255202179 दिनांक 15-07-2025 में कथन किया गया है कि सिंधली नदी की खुदाई में 90 डिग्री का गलत मोड लगा दिया गया है। उक्त के संबंध में दिनांक 06-01-2026 को नायब तहसीलदार नकुड़ के नेतृत्व में राजस्व टीम द्वारा स्थलीय निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि नदी की धारा में कोई कृत्रिम बदलाव नहीं किया गया है। ग्राम खालिदपुर की खसरा नंबर-484, 485, 487, 488, 489, 490, 491, 492, 493, 494, 495, 497 व 498 जोकि राजस्व अभिलेखों में संक्रमणीय भूमिधर के रूप में दर्ज हैं। सिंधली नदी का प्राकृतिक जलप्रवाह उक्त खसरा नंबरान के दक्षिणी दिशा में प्रवाहित है जो संलग्न नजरी नक्शे में हरे रंग से प्रदर्शित है। माननीय न्यायालय राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन में सिंधली नदी की खुदाई का कार्य किया जा रहा है। संलग्न नज़री नक्शे के अनुसार उपरोक्त खसरा नंबरान से नदी की खुदाई करते हुए खसरा नंबर-500 जोकि खाला के नाम राजस्व अभिलेखों में दर्ज है, से जोड़ा जा रहा है। खसरा नंबर-500 जोकि संलग्न नजरी नक्शे में गुलाबी रंग से प्रदर्शित है, पर नदी की खुदाई का कार्य किया जा चुका है। नजरी नक्शे में सिंधली नदी की हो चुकी खुदाई को गुलाबी रंग से, प्राकृतिक प्रवाहित सिंधली नदी को हरे रंग से एवं खुद चुकी नदी को प्राकृतिक प्रवाह वाले हिस्से से जोड़ने हेतु नीले रंग से प्रदर्शित किया गया है। यहां यह भी अवगत कराना समीचीन है कि खसरा नंबर-484 से पूर्व नदी की खुदाई का कार्य ग्राम खालिदपुर में किया जा चुका है।

बिन्दु संख्या-03

वर्तमान में राजस्व अभिलेखों के अनुसार ग्राम खालिदपुर में खसरा नंबर-86 रकबा 0.6350 हेक्टेयर, 349 रकबा 0.082 हेक्टेयर, 425 रकबा 0.164 हेक्टेयर, 431 रकबा 0.123 हेक्टेयर, एवं 500 रकबा 0.1130 हेक्टेयर भूमि खाला के नाम अंकित है जिनको अभिलेखों के अनुसार चिन्हाकंन कर खुदाई कार्य किया गया है। ग्राम खालिदपुर में उक्त 04 खसरा नंबरों के अतिरिक्त ग्राम के कृषकों की सहमति से नदी के प्राकृतिक प्रवाह के अनुसार सिंधली नदी की खुदाई का कार्य किया गया है।

Scanned with OKEN Scanner

<u>बिन्दु संख्या–04</u>

प्रार्थना–पत्र में अंकित खसरा नंबर–419 प्रार्थी अमन कुमार पुत्र कबूल सिंह आदि निवासी ग्राम खालिदपुर बतौर संक्रमणीय भूमिधर के रूप में राजस्व अभिलेखों में दर्ज है। प्रार्थी द्वारा ग्राम खालिदपुर के खसरा नंबर–485 पर सिंधली नदी की खुदाई कार्य में आपत्ति दर्ज की गई है जबकि प्रार्थी के नाम दर्ज खसरा नंबर–419 सिंधली नदी से खुदाई कार्य से किसी प्रकार से प्रभावित नहीं है। सिंधली नदी की खुदाई का कार्य ग्राम खालिदपुर की भूमि खसरा नंबर–484, 485, 487, 488, 489, 490, 491, 492, 493, 494, 495, 497 व 498 जोकि राजस्व अभिलेखों में संक्रमणीय भूमिधर के रूप में दर्ज हैं। इन कृषकों की सहमति एवं नदी के प्राकृतिक प्रवाह के आधार पर किया जा रहा है।

जांच आख्या महोदय की सेवा में सादर प्रेषित है।

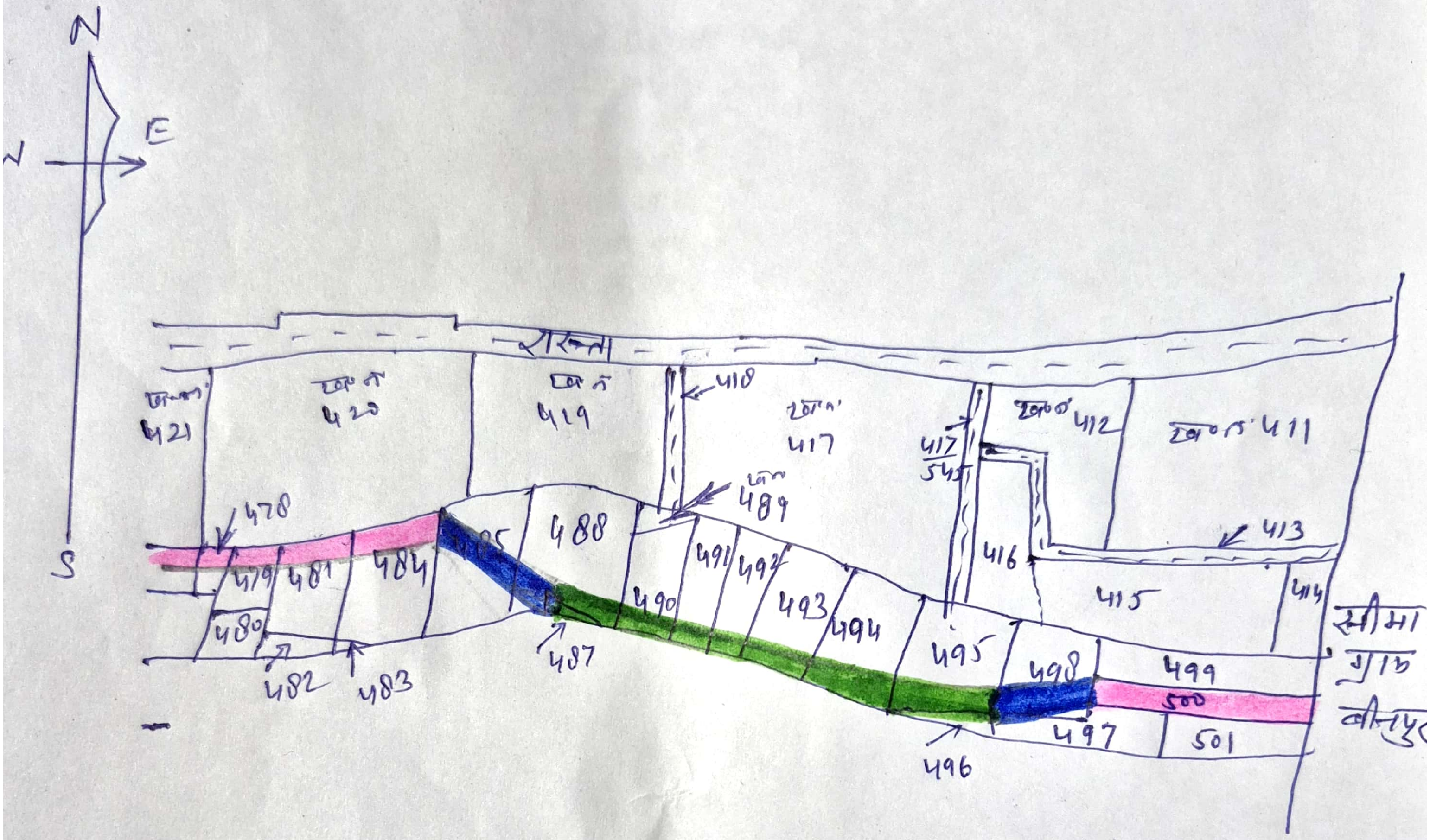
संलग्नक–नजरी नक्शा,

तहसीलदार
नकुड़ (सहारनपुर)

उप जिलाधिकारी,
नकुड़ (सहारनपुर)

Scanned with OKEN Scanner

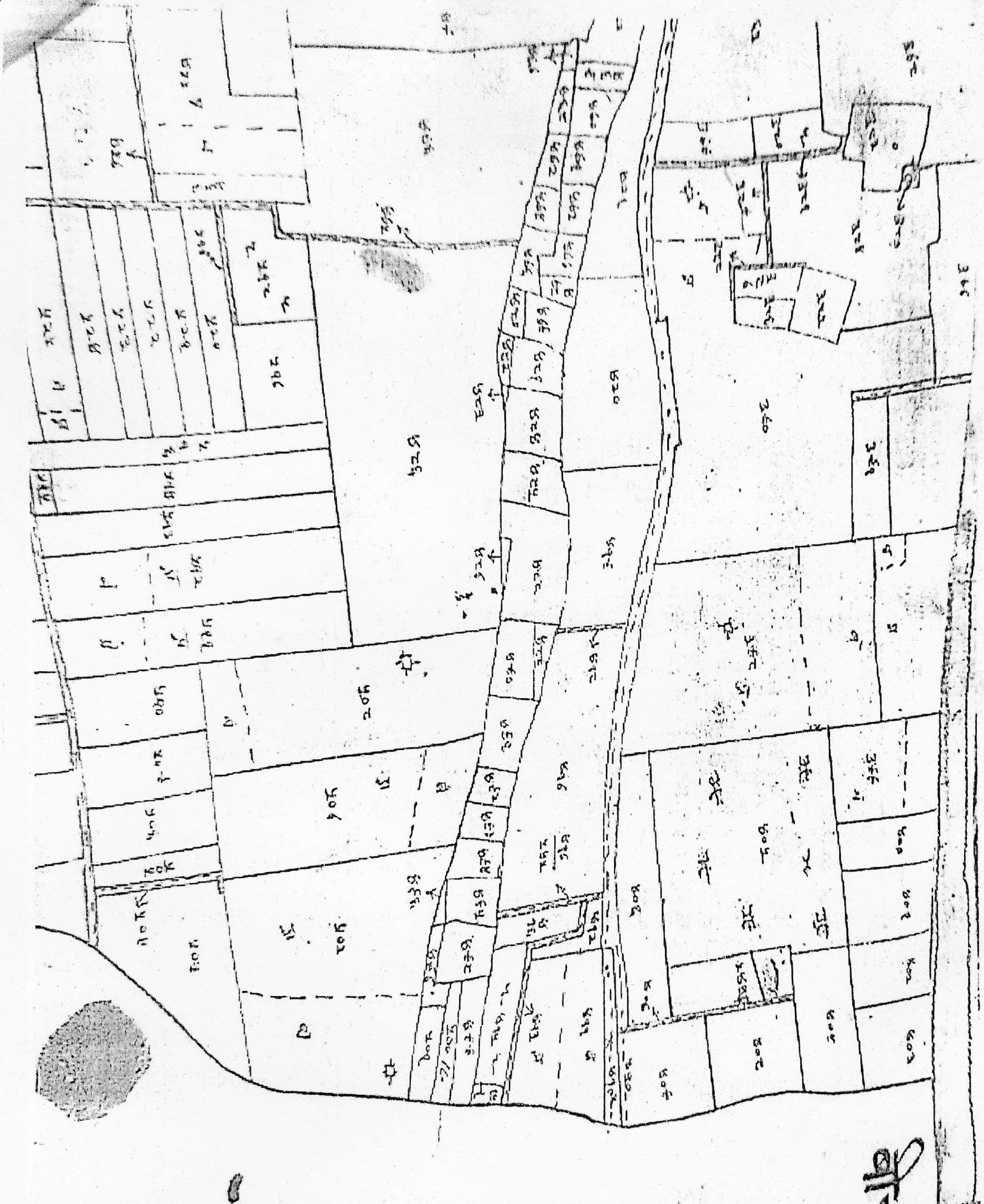
नक्शा नजरी- बाबत सिधली नदी/खाला का विवादित स्थल (मोड़) जहां पर खुदाई कार्य नहीं हुआ था, स्थित ग्राम खालिदपुर पर०- गंगोह तह०- नकुड़ जि०- सहारनपुर



Ankur
21.01.2026
अंकुर कुमार (लेखपाल)
क्षेत्र... खिलासपुर...
तहसील नकुड़ (सहारनपुर)

21.01.2026
R.I. (दूधला)

Scanned with OKEN Scanner



Scanned with OKEN Scanner

आख्या दिनांक 21/07/2025

महोदय,

कृपया सूचना एवं जनसम्पर्क विभाग सहारनपुर, समाचार पत्र - अमर उजाला उत्तराखण्ड दिनांक 18/07/25 में प्रकाशित समाचार/शीर्षक नदियों ग्राम-कमालपुर परगना-गंगोह तह-नकुड में खुदाई के दौरान सिंधौली नदी की दिशा बदलने के आरोप का उल्लेख किया गया है, के सम्बन्ध में जाँच आख्या निम्न है।

प्रश्नगत प्रकरण में श्रीमान नायब तहसीलदार महोदय गंगोह के निर्देशन में राजस्व टीम द्वारा दिनांक 21/07/25 को ग्राम-कमालपुर परगना-गंगोह तह0-नकुड स्थित सिंधौली नदी का स्थलीय निरीक्षण किया गया।

ग्राम-कमालपुर के राजस्व अभिलेखों में वर्तमान खतौनी फसली 1426-1431 में ख0सं0- $\frac{86}{0.6350}$, $\frac{349}{0.082}$, $\frac{425}{0.164}$, $\frac{431}{0.123}$ एवं $\frac{500}{0.1130}$ श्रेणी में खाला के नाम अंकित है, में चिन्हांकन उपरान्त खुदाई सम्बन्धित कार्य किया जा चुका है। उपरोक्त खसरा नम्बरों के अतिरिक्त अन्य कोई ख0सं0 खाला/सिंधौली नदी के नाम अंकित नहीं है।

उपरोक्त ख0सं0 के अतिरिक्त सिंधौली नदी का चिन्हांकन कृषकों की सहमति से उनकी निजी खाते श्रेणी-1(क) में अंकित संक्रमणीय भूमिधर अंकित है, में किया गया है।

वर्तमान में मौके की स्थिति के अनुसार सम्बन्धित कृषकों की सहमति के उपरान्त पूर्व से चल रहे खाला की चौड़ाई को बढ़ाकर चिन्हांकन कर, खुदाई कार्य किया जा रहा था, परन्तु ख0सं0-485 में खुदाई करते समय ख0सं0-417 के कृषकों द्वारा उक्त खुदाई कार्य पर आपत्ति दर्ज की गयी एवं खुदाई कार्य रुकवा दिया गया है। ख0सं0-484, 485, 486, 487, 489, 490, 491, 492, 493, 494, 495, 497 एवं 498 के दक्षिण दिशा में पूर्व से ही एक खाला चला आ रहा है, जिस पर (लगभग) 6 फीट

क्रमशः .... पृष्ठ (2) पर

...नी टांडा/मेड़ बनी हुई है एवं उमेश कुमार के कब्जा व नीज - चौड़ाई लगभग खाली पड़ी हुई है, मौके पर कोई कार्य नहीं किया जा रहा है। जबकि उपरोक्त ख०सं० खतौनी अभिलेखों में श्रेणी 6-2 नाम सम्बन्धित नाली/... दर्ज है। ऐसी स्थिति में सिंचाई नदी के निरीक्षण हेतु पूर्व से चली आ रही नाली की चौड़ाई बढ़ाते हुये सिंचाई नदी का निरीक्षण किया गया था, जिनके सम्बन्धित कृषक भी सहमत हैं। शिकायतकर्ता का नाम ख०सं०-419 में खतौनी सं०कुल सहखातेदार अंकित है, जिनको सिंचाई नदी से कोई सम्बन्ध नहीं है। शिकायतकर्ता के परिवार के ही उक्त व्यक्तियों के नाम ख०सं०-492, 493 एवं 507 पर खतौनी सं०कुल सहखातेदार दर्ज है। पूर्व में निरीक्षण ख०सं०-492, 493 एवं 507 के मध्य किया गया है, जबकि शिकायतकर्ता चाहता है कि पुलिया खाली ख०सं०-492, 493 एवं 507 को एक साथ रखते हुये, निरीक्षण उत्तर दिशा में किया जाये।

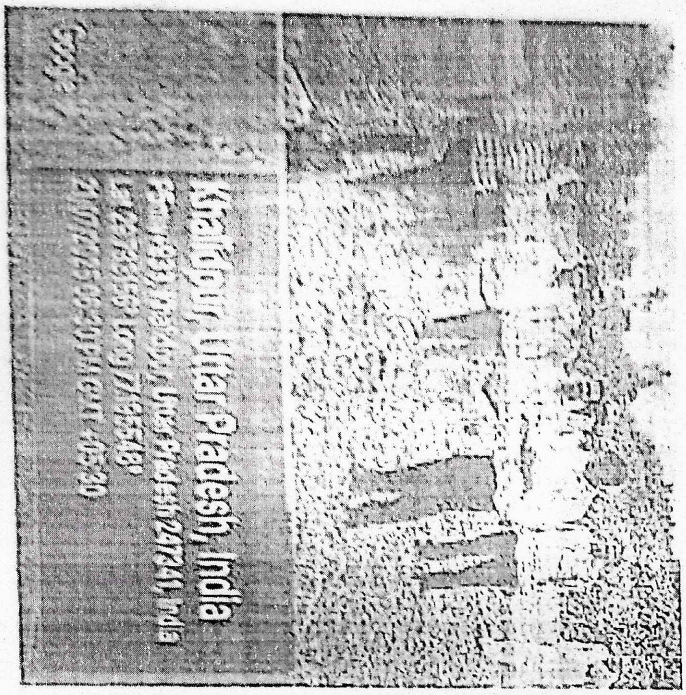
शिकायतकर्ता द्वारा निजी लाभ के लिए उपरोक्त शिकायत पत्रकारों के माध्यम से गलत तथ्यों के साथ प्रकाशित कराई जाती है। स्थल पर सिंचाई नदी का खुदाई कार्य नियमानुसार किया जा रहा है। आख्या महोदय की सेवा में सादर प्रेषित।

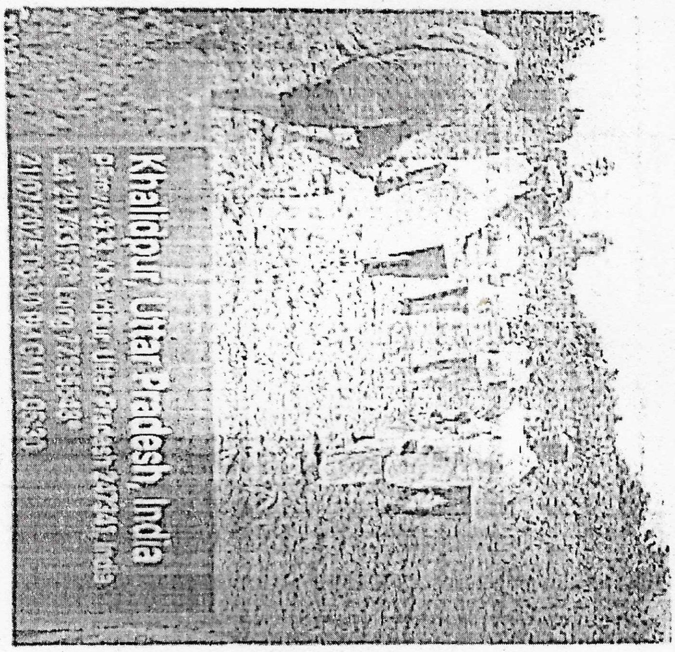
रवि कुमार ... 21/07/25
रा० नि० ...
तहसील-नकुड़
मो0 9557632543

21/07/2025

21/07/2025
मोनू कुमार
लेखपाल
तहसील-नकुड़

21.7.25





Scanned with OKEN Scanner

[illegible]

दिनांक 21/07/25 को ग्राम खालिदपुर पर गंगोह नं०- ... के उपरोक्त ... नायब तहसीलदार ... गंगोह के नेतृत्व में स्थलीय निरीक्षण किया गया। ... नदी के सम्बन्ध में प्राप्त शिकायत के मौके पर निरीक्षण किया गया। मौके पर उपस्थित व्यक्तियों के हस्ताक्षर एवं निशानी अंगूठा लिए गए।

रवि कुमार (लेखपाल)
क्षे0 नं0 ....
तहसील-नकुड़, स0पुर
मो0 9557897843
21/07/25

[illegible]

रविन्द्र कुमार

रामपाल

मांगेराम

रणवीर

[illegible]

तेजपाल

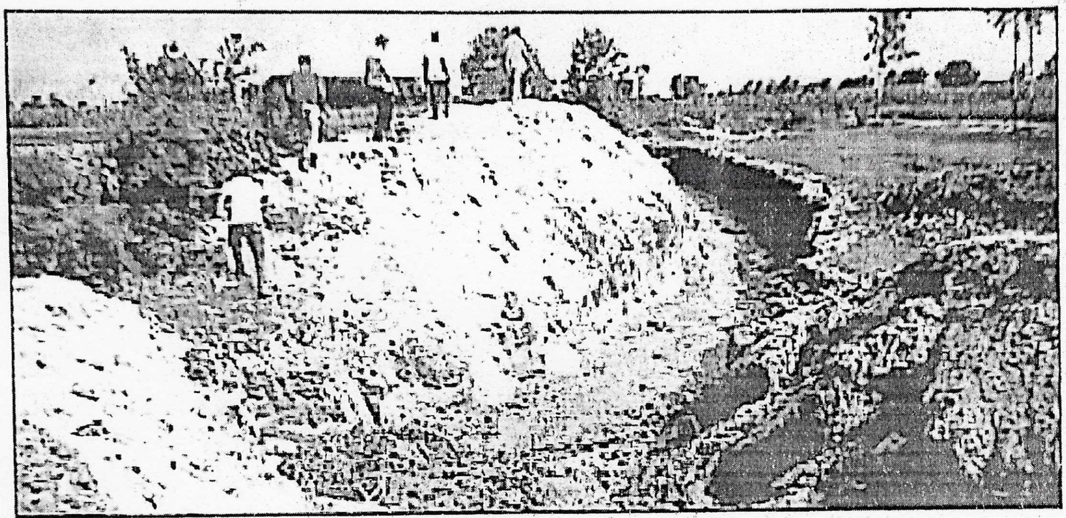
[illegible]

21/07/2025
सोनू कुमार (लेखपाल)
क्षेत्र गंगोह [illegible]

21/7/25
[illegible] (लेखपाल)
क्षेत्र [illegible]

21-7-25

खोदाई के दौरान सिंधली नदी की दिशा बदलने के आरोप



गंगोह के गांव खालिदपुर में खोदाई के दौरान घुमाई गई सिंधली नदी। संवाद

संवाद न्यूज एजेंसी

गंगोह। गांव खालिदपुर निवासी अधिवक्ता अमन कुमार ने अपने खेत के समीप अवैध तरीके से सिंधली नदी की दिशा बदलने का आरोप लगाते हुए मुख्यमंत्री पोर्टल पर शिकायत दर्ज कराई है।

बता दें, कि प्रशासन द्वारा क्षेत्र में विलुप्त हो चुकी सिंधली नदी को खोदाई कराकर पुनर्जीवित किया जा रहा है। शिकायत में अमन कुमार ने बताया कि उनके खेत संख्या 419 के किनारे से गुजरने वाली बरसाती सिंधु (खोकरी) सिंधली नदी की खोदाई को नियम विरुद्ध तरीके से मोड़ दिया गया है। नदी की खोदाई का कार्य [illegible] लेकिन संबंधित लेखपाल द्वारा निजी स्वार्थवश 90 डिग्री का मोड़ देकर इसे दूसरी दिशा में मोड़ दिया गया। इससे न केवल सरकार को आर्थिक नुकसान हो रहा है, बल्कि समय की भी बर्बादी हो रही है।

उन्होंने कहा कि बिना किसी सरकारी मानचित्र के निजी लाभ के उद्‌देश्य से नदी/नाले की दिशा बदलना भविष्य में तेज पानी के बहाव के कारण पूरे क्षेत्र के लिए घातक साबित हो सकता है। उन्होंने मांग की है कि इस मामले में तत्काल जांच कराई जाए और यदि खोदाई गलत पाई जाती है तो उसे बंद कर सही दिशा में परिवर्तित कराया जाए, साथ ही इस गड़बड़ी में शामिल अधिकारियों व कर्मचारियों पर कड़ी कानूनी कार्रवाई की जाए।

Scanned with OKEN Scanner